



**The Guidelines for Preparation
of Panel for Appointment of
Assistant Public Prosecutors in
the State of Tripura.**

Barcode 0021832



**GOVERNMENT OF TRIPURA
LAW DEPARTMENT**

No.F.5(16)-LAW/LR-I/2015/6106-186

Dated, Agartala 28th September, 2016

NOTIFICATION

Pursuant to the order of Hon'ble High Court of Tripura dated 08.02.2016 passed in case No. W.P.(C)(PIL) No. 20 of 2015 the State Government hereby formulates the following Guidelines for appointment of Assistant Public Prosecutors, for conducting cases in the Magisterial Courts of the State of Tripura, on behalf of the State:-

1. Short Title & extent :

(i) This guideline may be called The Guidelines for Preparation of Panel for appointment of Assistant Public Prosecutors in the State of Tripura;

(ii) This guideline shall be followed by the concerned Authority for the purpose of preparation of panel and appointment of Assistant Public Prosecutors in the Courts of Magistrates and shall extend to the whole of Tripura;

2. Commencement:

This will come into force on the date of its publication in the Official Gazette.

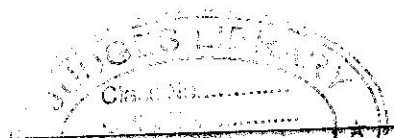
3. Procedure:

The preparation of panel and appointment of Assistant Public Prosecutor shall be made directly inviting applications through news paper advertisement by the District Magistrate concerned.

4. Qualification required:

A candidate must have a Degree in Law of a recognized University and be enrolled as an advocate with the Bar Council of Tripura.

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5. Eligibility:

A candidate must have practice on the criminal side as an Advocate for not less than 3 years.

6. Selection Committee:

For the purpose of screening and short-listing of the applicants, there shall be a Selection Committee consisting of the District Magistrate and an officer selected by him from his office not below the rank of Senior Deputy Magistrate.

7. Assessment of merit:

(1) For the purpose of screening and short-listing of the applicants, the Selection Committee shall take into consideration the following criteria :

- (i) Total number of cases conducted independently and jointly.
- (ii) Judgement of at least 03 cases in which the applicant has appeared and conducted.
- (iii) Previous experience, if any, as Prosecutor, and,
- (iv) General reputation in terms of integrity and professional efficiency.

8. Procedure for interview:

After short-listing of the applicants, the Committee shall call the candidates to appear in a personal interview and on the basis of such interview; the District Magistrate shall prepare a list of eligible candidates and send it to the Law Department for their appointment as Assistant Public Prosecutors u/s 25 of the Cr.P.C.

9. Appointment:

The Law Department will make the appointment from the list of candidates prepared by the District Magistrate concerned.

10. Residuary matters:

In regard to matters not specifically covered by this guideline, the decision of the State Government shall be final.

By order -

SA 28/9/16

(Sopan Chaudhuri)
Deputy Secretary, Law
Government of Tripura

